

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). The DESU Karamchari Union had staged a peaceful demonstration in front of DESU headquarter on 10.4.1990 in support of their demands. The General Manager, DESU has held a meeting with the representatives of the Union on 3.5.90 for discussing their demands. DESU is taking follow up action of the decisions arrived at in the aforesaid meeting.

**Family Pension to Dependents of Deceased Employees of DESU**

9938. SHRI P. M. SAYEED: Will the Minister of ENERGY be pleased to state:

(a) the number of deaths of the Delhi Electric Supply Undertaking employees occurred while on duty in various power houses during the last three years;

(b) whether DESU has the system of family pension to support the family of the employees who died on duty and also to offer employment to some one in the family; and

(c) if not, the reasons therefor?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) According to DESU, during the last three years 27 employees have died while on duty, out of which 2 were working in the Power Houses.

(b) Yes, Sir.

(c) Does not arise in view of the reply to part (b) of the question above.

**Corruption Charges Against Officials of DSIDC**

9939. SHRI BANWARI LAL PUROHIT: Will the Minister of INDUSTRY be pleased to state:

(a) whether the CBI and Central Vigilance Commission has alleged and proved charges of corruption against some of the officers of the Delhi State Industrial Development Corporation (DSIDC);

(b) if so, the details thereof and action taken in these cases;

(c) whether some of the officers have been promoted despite corruption charges against them; and

(d) if so, the reasons therefor and further action contemplated in these cases?

THE MINISTER OF STATE IN THE DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES IN THE MINISTRY OF INDUSTRY (SHRI SRIKANTA JENA) (a) and (b). According to Delhi Administration since 1978 till date the Central Bureau of Investigation has registered eleven cases against the officers of Delhi State Industrial Development Corporation. Only in three cases the charges could be proved and appropriate penalty was imposed on the concerned officers.

(c) Promotion was given only to those officers where the charges were found not proved after due enquires or after being exonerated of the charges by Competent Authority/ appellate Authority.

(d) In view of (c) above, the question does not arise.

**Participation of States in Framing Industrial Policy**

9940. SHRI SUDHIR GIRI: Will the Minister of INDUSTRY be pleased to state:

(a) whether the State Governments are associated in framing the industrial policy by Union Government;